GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 452

TO BE ANSWERED ON THE 2ND DECEMBER, 2025/ AGRAHAYANA 11, 1947 (SAKA)

ONLINE FRAUD AND CYBERCRIME

452. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of online fraud, including scam calls, phishing and cybercrimes which have been reported during the last five years, year and State-wise;
- (b) the number of arrests made in connection with such frauds and the conviction rate;
- (c) the steps being taken by the Government to strengthen cybercrime enforcement and prevent fraudulent activities using ICT technologies;
- (d) whether the Government is considering introducing an insurance cover for citizens to compensate for financial losses due to online fraud, if so, the details of the proposed framework;
- (e) the estimated amount of funds siphoned off due to online fraud and how much of it has been officially reported; and (f) the percentage of victims of online fraud and cybercrime who actually report the crime to the authorities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (f): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India".

The latest published report is for the year 2023. As per the data published

by the NCRB, Crime Head-wise & State/UT wise details of cases registered under cyber crimes (involving communication devices as medium/target) during the period from 2019 to 2023 are at the Annexure-I & II respectively. As per the data published by the NCRB, State/UT wise details of cases registered, cases charge-sheeted, cases in which trials completed, cases convicted, Conviction rate and persons arrested under fraud cyber crimes (involving communication devices as medium/target) during the period from 2019 to 2023 are at the Annexure-III. Specific data related to the percentage of victims of online fraud and cyber crime who actually report the crime to the authorities, is not maintained by NCRB.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimethrough their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 7,130 Crore has been saved in more than 23.02 lakh complaints. A toll-free Helpline

number '1930' has been operationalized to get assistance in lodging online cyber complaints.

- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- v. So far, more than 11.14 lakhs SIM cards and 2.96 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.
- vi. I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.
- vii. The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi (on 18.02.2019) and at Assam (on 29.08.2025) to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation), New Delhi has provided its services to State/UT LEAs in around 12,952 cases pertaining to cyber crimes.

- viii. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. More than 1,44,895 police officers/judicial officers from States/UTs are registered and more than 1,19,628 Certificates issued through the portal.
 - ix. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.
 - x. A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions.

 So far, more than 18.43 lakh suspect identifier data received from Banks and 24.67 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 8031.56 crores.
 - xi. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and

analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 16,840 accused and 1,05,129 Cyber Investigation assistance request.

- xii. The Central Government has taken various initiatives to create cyber crime awareness which, inter-alia, include:-
 - 1) The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.
 - 2) A special programme was organized by Aakashvani, New Delhi on Digital Arrest on 28.10.2024.
 - 3) Caller Tune Campaign: I4C is collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 & NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service

Providers (TSPs). Six versions of caller tunes were played which cover various modus-operandi, namely, Digital Arrest, Investment Scam, Malware, Fake Loan App, Fake Social Media Advertisements.

- 4) The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on Aakashvani.
- 5) In partnership with DD News, I4C conducted a cybercrime awareness campaign running through Weekly Show Cyber-Alert starting from 19th July 2025 for 52 Weeks.
- 6) To further spread awareness on cyber crime, the Central steps which, inter-alia, include; Government has taken dissemination of messages through SMS, I4C social media (@CyberDost). X (formerly Twitter) account Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh

Mela 2025& Suraj Kund Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

Crime Heads-wise Cases Registered) under Cyber Crimes during 2019-2023

Crime Heads	2019	2020	2021	2022	2023
Tampering computer source documents	173	338	55	65	71
Computer Related Offences	23734	21926	19915	23894	35329
Cyber Terrorism	12	26	15	12	11
Publication/transmission of obscene / sexually explicit act in electronic form	4203	6308	6598	6896	7893
Interception or Monitoring or decryption of Information	9	7	2	1	1
Un-authorized access/attempt to access to protected computer system	2	2	3	1	1
Abetment to Commit Offences	0	1	7	4	0
Attempt to Commit Offences	14	18	5	18	11
Other Sections of IT Act	2699	1017	827	1017	920
Total Offences under I.T. Act	30846	29643	27427	31908	44237
Abetment of Suicide (Online)	7	10	10	24	30
Cyber Stalking/Bullying of Women/Children	771	872	1176	1471	1305
Data theft	282	98	170	97	113
Fraud	6229	10395	14007	17470	19466
Cheating	3367	4480	6343	10509	16943
Forgery	511	582	198	224	444
Defamation/Morphing	19	51	31	61	36
Fake Profile	85	149	123	157	225
Counterfeiting	5	9	2	2	0
Cyber Blackmailing/Threatening	362	303	689	696	689
Fake News on Social Media	188	578	179	230	209
Other Offences	1974	2674	2456	2857	2389
Total Offences under IPC	13800	20201	25384	33798	41849
Gambling Act (Online Gambling)	22	63	27	37	87
Lotteries Act (Online Lotteries)	9	26	4	6	0
Copy Right Act	34	49	32	27	23
Trade Marks Act	1	5	1	14	1
Other SLL Crimes	23	48	99	103	223
Total Offences under SLL	89	191	163	187	334
Total Cyber Crimes	44735	50035	52974	65893	86420
	Tampering computer source documents Computer Related Offences Cyber Terrorism Publication/transmission of obscene / sexually explicit act in electronic form Interception or Monitoring or decryption of Information Un-authorized access/attempt to access to protected computer system Abetment to Commit Offences Attempt to Commit Offences Other Sections of IT Act Total Offences under I.T. Act Abetment of Suicide (Online) Cyber Stalking/Bullying of Women/Children Data theft Fraud Cheating Forgery Defamation/Morphing Fake Profile Counterfeiting Cyber Blackmailing/Threatening Fake News on Social Media Other Offences Total Offences under IPC Gambling Act (Online Gambling) Lotteries Act (Online Gambling) Lotteries Act (Online Lotteries) Copy Right Act Trade Marks Act Other SLL Crimes Total Offences under SLL Total Cyber Crimes	Tampering computer source documents 173 Computer Related Offences 23734 Cyber Terrorism 12 Publication/transmission of obscene / sexually explicit act in electronic form 4203 Interception or Monitoring or decryption of Information 9 Un-authorized access/attempt to access to protected computer system 2 Abetment to Commit Offences 14 Other Sections of IT Act 2699 Total Offences under I.T. Act 30846 Abetment of Suicide (Online) 7 Cyber Stalking/Bullying of Women/Children 771 Data theft 282 Fraud 6229 Cheating 3367 Forgery 511 Defamation/Morphing 19 Fake Profile 85 Counterfeiting 5 Cyber Blackmailing/Threatening 362 Fake News on Social Media 188 Other Offences under IPC 13800 Gambling Act (Online Gambling) 22 Lotteries Act (Online Lotteries) 9 Copy Right Act 1 Other SLL Crimes 23 Total Offences under SLL 89	Tampering computer source documents 173 338 Computer Related Offences 23734 21926 Cyber Terrorism 12 26 Publication/transmission of obscene / sexually explicit act in electronic form 4203 6308 Interception or Monitoring or decryption of Information 9 7 Un-authorized access/attempt to access to protected computer system 2 2 Abetment to Commit Offences 0 1 Attempt to Commit Offences 14 18 Other Sections of IT Act 2699 1017 Total Offences under I.T. Act 30846 29643 Abetment of Suicide (Online) 7 10 Cyber Stalking/Bullying of Women/Children 771 872 Data theft 282 98 Fraud 6229 10395 Cheating 3367 4480 Forgery 511 582 Defamation/Morphing 19 51 Fake Profile 85 149 Counterfeiting 5 9 Cyber B	Tampering computer source documents	Tampering computer source documents

Source: 'Crime in India' published by NCRB.

State/UT-wise Cases Registered under Cyber Crimes during 2019-2023

SL State/UT 1 Andhra Pradesh	.L	2019 1886	2020 1899	2021	2022	2023
				1875	2341	2341
2 Arunachal Prades		8	30	47	14	24
3 Assam	911	2231	3530	4846	1733	909
4 Bihar		1050	1512	1413	1621	4450
5 Chhattisgarh		175	297	352	439	4430
6 Goa		175	40	36	90	
7 Gujarat		784	1283	1536	1417	86 1995
8 Haryana		564	656	622	681	751
9 Himachal Prades	•	76	98	70	77	127
10 Jharkhand	ı			953		
		1095	1204		967	1079
11 Karnataka 12 Kerala		12020	10741	8136	12556	21889
		307	426	626	773	3295
13 Madhya Pradesh		602	699	589	826	685
14 Maharashtra		4967	5496	5562	8249	8103
15 Manipur		4	79	67	18	3
16 Meghalaya		89	142	107	75	64
17 Mizoram		8	13	30	1	31
18 Nagaland		2	8	8	4	2
19 Odisha		1485	1931	2037	1983	2348
20 Punjab		243	378	551	697	511
21 Rajasthan		1762	1354	1504	1833	2435
22 Sikkim		2	0	0	26	12
23 Tamil Nadu		385	782	1076	2082	4121
24 Telangana		2691	5024	10303	15297	18236
25 Tripura		20	34	24	30	36
26 Uttar Pradesh		11416	11097	8829	10117	10794
27 Uttarakhand		100	243	718	559	494
28 West Bengal		524	712	513	401	309
TOTAL STATE(S)		44511	49708	52430	64907	85603
29 A&N Islands		2	5	8	28	47
30 Chandigarh		23	17	15	27	23
31 D&N Haveli and D	aman & Diu	3	3	5	5	6
32 Delhi		115	168	356	685	407
33 Jammu & Kashm	r	73	120	154	173	185
34 Ladakh			1	5	3	1
35 Lakshadweep		4	3	1	1	1
36 Puducherry		4	10	0	64	147
TOTAL UT(S)		224	327	544	986	817
TOTAL (ALL INDI	A)	44735	50035	52974	65893	86420

Source: 'Crime in India' published by NCRB.

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases in which Trials completed (CTC), Cases Convicted(CON), Conviction Rate (CRate) and Persons Arrested(PAR)under Fraud for Cyber Crimes during 2019-2023

SL	State/UT 2019									20)20		2021						
		CR	ccs	CTC	CON	CRate	PAR	CR	CCS	CTC	CON	CRate	PAR	CR	ccs	CTC	CON	CRate	PAR
1	Andhra Pradesh	703	36	1	0	0.0	68	764	57	5	2	40.0	76	952	82	8	3	37.5	64
2	Arunachal Pradesh	0	0	0	0	-	0	3	0	0	0		5	2	0	0	0		0
3	Assam	83	32	8	0	0.0	58	58	17	1	0	0.0	18	82	18	2	0	0.0	194
4	Bihar	1008	276	49	4	8.2	993	1294	569	0	0		634	1373	402	3	2	66.7	944
5	Chhattisgarh	35	14	0	0	-	25	71	15	6	0	0.0	35	67	17	0	0		32
6	Goa	0	0	0	0	-	0	1	0	0	0	•	0	1	0	0	0		0
7	Gujarat	107	53	0	0	-	242	205	25	0	0		57	208	68	0	0		194
8	Haryana	107	6	0	0	-	8	36	7	0	0		18	52	26	0	0		102
9	Himachal Pradesh	0	0	0	0	-	0	1	1	0	0	-	3	6	1	0	0		4
10	Jharkhand	18	2	2	2	100.0	2	83	1	1	1	100.0	2	79	4	0	0		6
11	Karnataka	7	1	0	0	-	1	0	0	0	0	-	0	6	3	0	0		3
12	Kerala	14	7	4	0	0.0	12	6	1	0	0	-	5	16	5	4	0	0.0	7
13	Madhya Pradesh	25	6	1	1	100.0	14	69	16	0	0	-	47	89	40	0	0		103
14	Maharashtra	1681	144	9	0	0.0	289	2032	102	10	0	0.0	326	1678	214	14	9	64.3	453
15	Manipur	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
16	Meghalaya	0	0	0	0	-	0	10	0	0	0	-	0	0	0	0	0		0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
19	Odisha	956	58	0	0	-	70	1079	60	0	0	-	74	1205	74	0	0		64
20	Punjab	35	4	0	0	-	29	16	1	0	0	-	14	29	5	0	0		15
21	Rajasthan	324	14	2	1	50.0	17	332	21	0	0	-	29	371	55	0	0		108
22	Sikkim	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
23	Tamil Nadu	11	0	0	0	-	19	5	0	0	0	-	2	107	0	0	0		35
24	Telangana	282	91	5	2	40.0	172	3316	469	208	202	97.1	582	7003	579	12	3	25.0	743
25	Tripura	0	0	0	0	-	0	0	0	0	0	•	0	0	0	0	0		0
26	Uttar Pradesh	813	367	14	8	57.1	503	837	304	16	16	100.0	375	614	216	15	13	86.7	322
27	Uttarakhand	3	0	0	0	-	1	1	1	0	0	•	1	0	0	0	0		0
28	West Bengal	0	0	0	0	-	0	145	19	0	0	•	8	40	2	0	0		3
	TOTAL STATE(S)	6212	1111	95	18	18.9	2523	10364	1686	247	221	89.5	2311	13980	1811	58	30	51.7	3396
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
30	Chandigarh	0	1	1	0	0.0	0	0	0	0	0	-	0	0	0	0	0		0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
32	Delhi	11	7	0	0	-	16	31	2	0	0	-	21	19	4	0	0		106
33	Jammu & Kashmir	6	0	0	0	-	0	0	0	0	0	-	0	8	0	0	0		1
34	Ladakh					-		0	0	0	0	-	0	0	0	0	0		0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	-	0	0	0	0	0		0
	TOTAL UT(S)	17	8	1	0	0.0	16	31	2	0	0	-	21	27	4	0	0		107
	TOTAL (ALL INDIA)	6229	1119	96	18	18.8	2539	10395	1688	247	221	89.5	2332	14007	1815	58	30	51.7	3503

Source: 'Crime in India' published by NCRB.

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases in which Trials completed (CTC), Cases Convicted(CON), Conviction Rate (CRate) and Persons Arrested(PAR)under Fraud for Cyber Crimes during 2019-2023

SL	State/UT			20	22					20	23		
		CR	CCS	CTC	CON	CRate	PAR	CR	CCS	CTC	CRate	PAR	
1	Andhra Pradesh	984	69	10	2	20.0	141	909	77	21	0	0.0	75
2	Arunachal Pradesh	0	2	0	0	-	2	0	0	0	0	-	0
3	Assam	16	1	0	0	-	3	0	0	2	0	0.0	0
4	Bihar	1441	829	5	2	40.0	1311	2611	1540	4	2	50.0	1899
5	Chhattisgarh	42	19	0	0	-	37	29	10	1	0	0.0	11
6	Goa	11	0	0	0	-	0	0	0	0	0	-	0
7	Gujarat	108	43	1	0	0.0	93	112	32	0	0	-	88
8	Haryana	44	28	0	0	-	62	11	6	0	0	-	16
9	Himachal Pradesh	9	0	0	0	-	2	7	5	0	0	-	0
10	Jharkhand	98	53	0	0	-	85	43	21	1	0	0.0	21
11	Karnataka	0	0	0	0	-	0	0	0	0	0	-	0
12	Kerala	26	2	0	0	-	9	117	3	1	0	0.0	15
13	Madhya Pradesh	180	36	11	4	36.4	83	91	18	8	6	75.0	52
14	Maharashtra	2202	168	4	0	0.0	425	2075	276	22	0	0.0	565
15	Manipur	0	0	0	0	-	0	0	0	0	0	-	0
16	Meghalaya	0	0	0	0	-	0	0	0	0	0	-	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	-	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	-	0
19	Odisha	957	62	0	0	-	87	1362	75	0	0	-	139
20	Punjab	61	6	1	0	0.0	43	25	16	1	1	100.0	27
21	Rajasthan	292	47	15	13	86.7	70	84	9	0	0	-	18
22	Sikkim	0	0	0	0	-	0	0	0	0	0	-	0
23	Tamil Nadu	251	21	1	0	0.0	78	887	14	1	0	0.0	46
24	Telangana	9581	1786	108	34	31.5	1730	10626	1760	410	6	1.5	505
25	Tripura	0	0	0	0	-	0	0	0	0	0	-	0
26	Uttar Pradesh	766	151	74	74	100.0	227	287	86	2	0	0.0	63
27	Uttarakhand	31	13	0	0	-	14	18	19	0	0	-	19
28	West Bengal	30	1	0	0	-	27	7	3	0	0	-	6
	TOTAL STATE(S)	17130	3337	230	129	56.1	4529	19301	3970	474	15	3.2	3565
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	-	0
30	Chandigarh	2	0	0	0	-	0	0	0	0	0	-	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	-	0
32	Delhi	331	51	0	0	-	249	163	31	10	7	70.0	85
33	Jammu & Kashmir	7	3	0	0	-	0	2	0	0	0	-	0
34	Ladakh	0	0	0	0	-	0	0	0	0	0	-	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	-	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	-	0
	TOTAL UT(S)	340	54	0	0	-	249	165	31	10	7	70.0	85
	TOTAL (ALL INDIA)	17470	3391	230	129	56.1	4778	19466	4001	484	22	4.5	3650

Source: 'Crime in India' published by NCRB.